

Minutes of Meeting No. NC/1/MEET/July/202425/5 (Offline Cases) dated 24.07.2024

Sl. No.1

M. No.: NC/1/MEET/June/202425/5 (Offline Cases) dated 24.07.2024	M/s Ductmaster India Pvt. Ltd., Bangalore	Status of case
AA No :0710051392 dated 24.04.2007		
HQ. No.: 01/80/050/0056/AM08		Deferred
RLA No.: 07/24/040/00043/AM08		
Subject: Ratification of input output norms as per para 4.7 of HBP in respect of AA No. 0710051392 dated 24.04.2007		
Case history: The firm has vide letter dated 27.01.2023 filed review of the NC-1 decision taken in its meeting dated 30.10.2007. In this regard it has enclosed the letter dated 16.11.2011 of the RA, Bangalore whereby it was informed that its above case for fixation of norms was rejected by NC in its Meeting No.31/80-ALC2/2007 dtd.30.10.2007 (Case No.25/8/80-ALC2/2007). Vide the said letter the RA, Bangalore had requested the firm to regularize the case as per para 4.7.5 of HBP Vol.I 2009-2014 by payment of duty plus interest on the entire import to customs and by payment of fee equivalent to 3% of CIF value of goods imported to the RA, Bangalore. The firm has not submitted the copy of the minutes nor it is available in the current record. The case was rejected in October 2007 and now the firm has approached after about 16 years for review of earlier decision. 2. In support of submitting the application manually, the firm has stated that it has checked online for filling online application but the AA No. is not showing on DGFT portal. The firm has further stated that it has already fulfilled its export obligation and its case is pending for redemption. In addition, the firm was closed in 2016. 3. The matter has been referred to Tech-3 for examination and comments. Decision: The Committee considered the case as per agenda and noted that it is an old case and RA, Bangalore had issued instruction earlier to the firm for making payment of duty plus interest on the entire import to customs and by payment of fee equivalent to 3% of CIF value of goods imported. Hence, the Committee decided to seek a report from the RA, Bangalore on the present status of the case. Case stands deferred.		
